## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:2803
ANSWERED ON:15.03.2010
ENLISTING OF UNORGANISED ORGANISED WORKERS LABOURERS
Bhagat Shri Sudarshan;Chowdhury Shri Adhir Ranjan;Singh Shri Bhupendra

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to enlist the labourers/workers engaged in the organised and unorganised sectors in the country;
- (b) if so, the details thereof;
- (c) whether the Government is making efforts to improve their standard of living and working conditions by enlisting them; and
- (d) if so, the details thereof?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) to (d): In the organized sector, the employees covered under the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 are given separate Provident Fund Account Number and the employees (Insured persons) covered under the Employees' State Insurance Act, 1948 are given Identification Cards for claiming social security benefits.

With a view to providing social security cover to the unorganized workers, the Unorganised Workers' Social Security Act, 2008 has been enacted. The Act provides for registration of unorganized workers which would help in formulating social security schemes for particular occupations. At present smart cards are being issued to such unorganized workers and their families as are below poverty line under the Rashtriya Swasthya Bima Yojana to provide health insurance cover.